

**GOVERNMENT OF INDIA
MINISTRY OF AYUSH**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1773
TO BE ANSWERED ON 19th DECEMBER, 2023**

“Financial and technical assistance to Ayurvedic pharmaceutical factories and manufacturers”

1773. Dr. M. Thambidurai:

Will the Minister of AYUSH be pleased to state:

- (a) whether it is a fact that Government provides financial and technical assistance to Ayurvedic pharmaceutical factories and manufacturers;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has taken any steps to encourage entrepreneurs to establish such factories and if so, the details thereof; and
- (d) the details of the guidelines in place to ensure the quality of ayurvedic medicines?

**ANSWER
THE MINISTER OF AYUSH
(SHRI SARBANANDA SONOWAL)**

(a) to (c) Yes Sir. In the year 2021, Ministry of Ayush has implemented Central Sector Scheme AYUSH Oushadhi Gunvatta Evam Utpadan Samvardhan Yojana (AOGUSY). The total financial allocation to this scheme is Rs. 122.00 crores for five years. The components of AOGUSY scheme are as follows -

A. Strengthening and up-gradation of Ayush Pharmacies and Drug Testing Laboratories to achieve higher standards.

B. Pharmacovigilance of ASU&H drugs including surveillance of misleading advertisements.

C. Strengthening of Central and State regulatory frameworks including Technical Human Resource & Capacity Building programs for Ayush drugs.

D. Support for development of standards and accreditation/certification of Ayush products & materials in collaboration with Bureau of Indian Standards (BIS), Quality Control of India (QCI) and other relevant scientific institutions and industrial R&D centres.

Under “Strengthening and up-gradation of Ayush Pharmacies and Drug Testing Laboratories to achieve higher standards” component of AOGUSY scheme, year-wise details of Grant in aid released to Ayush Pharmacies are as follows –

Year	S.no.	Name of the Pharmacy	Amount released
2022-23	1.	Inducare Pharma Pvt.Ltd., Pune	Rs.3,00,00,000 /-
	2.	Ayurchem Products, Maharashtra	Rs.2,69,00,000/-
	3.	Phytovedic India Pvt. Ltd., Maharashtra	Rs.2,14,61,000/-
	4.	Visesh Ayurved Pvt. Ltd Pharmacy, Kerala.	Rs.1,91,56,000/-
	5.	Amar Pharmaceuticals and labs (India) Pvt. Ltd., U.P	Rs.2,21,10,000/-
	6.	Shree Baidyanath Ayurved Bhawan, Pvt. Ltd, Madhya Pradesh	Rs.2,08,92,000/-
	7.	Kollam District Ayurveda Oushada Nirmana Vyavasaya Co Operative Society, Kerela	Rs.64,29,000/-
	8.	Directorate of Health Services Tripura	Rs. 76,68,000/-
2023-24	1.	Shree Baidyanath Ayurved Bhawan, Pvt. Ltd, Madhya Pradesh	Rs.91,08,000/-
Total			Rs. 16,37,24,000/-

Detailed guidelines of AOGUSY scheme are available at <https://ayush.gov.in/images/Schemes/aoushdhi.pdf>.

Further, the Central Sector Scheme of Ayush for Promotion of International Co-operation in AYUSH (IC Scheme) has provision to provide incentive to AYUSH drug manufacturers, entrepreneurs, AYUSH institutions, Hospitals (service providers) etc. for

international propagation of AYUSH by participating in international exhibitions, trade fairs, road shows etc. and registration of AYUSH products (Market etc. for Authorization) at regulatory bodies of different countries such as USFDA/EMEA/UK-MHRA/ NHPD/ TGA etc. for exports. Detailed guidelines of AOGUSY scheme are available at - <https://www.ayush.gov.in/images/Schemes/ic.pdf>.

(d) As prescribed in Drugs and Cosmetics Act 1940 and Rules made thereunder, enforcement of the legal provisions pertaining to Quality Control and issuance of drug license of Ayurveda, Siddha, Unani and Homoeopathy drugs, is vested with the State Drug Controllers/ State Licensing Authorities appointed by the concerned State/ Union Territory Government.

Pharmacopoeia Commission for Indian Medicine and Homoeopathy (PCIM&H) under Ministry of Ayush, lays down the Formulary specifications and Pharmacopoeial Standards for Ayurveda, Siddha, Unani and Homoeopathy (ASU&H) drugs. The quality standards monographs published by PCIM&H are official as per the regulatory provisions of Drugs and Cosmetics Act, 1940 and Rules made thereunder for compliance by the Ayurvedic drug manufacturers.

Rule 160 A to J of the Drugs and Cosmetics Rules, 1945 provides the regulatory guidelines for approval of Drug Testing Laboratory for carrying out such tests of identity, purity, quality and strength of Ayurvedic, Siddha and Unani drugs as may be required under the provisions of these rules, on behalf of licensee for manufacture of Ayurvedic, Siddha and Unani drugs. As on date, 35 State Drug Testing Laboratories have been supported for strengthening their infrastructural and functional capacity. Further, 102 laboratories are approved or licensed under the provisions of Drugs and Cosmetics Rules, 1945 for quality testing of Ayurvedic, Siddha and Unani drugs and raw materials.
